

Caste/Scheduled Tribe certificate to a person who is currently staying in a State other than the State of his domicile, on production of similar original certificate issued to his father by the prescribed authority of the State/U.T. of his father's domicile on the date of the Presidential Notification, except where the prescribed authority feels that detailed enquiry is necessary through the State of origin before issue of the certificate. However, such Scheduled Caste/Scheduled Tribe persons will thereby be entitled to get benefits admissible to the Scheduled Castes/Scheduled Tribes in their State/UTs of origin and from Government of India.

As and when any specific complaints is received about the issue of the caste/tribe certificate, it is immediately referred to the concerned State Government/U.T. Administration for appropriate action.

Import of films by NRI

3346. SHRI V. NARAYANASAMY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the films imported by the non-resident Indians into India were almost soft-porn films showing excessive violence and those films have not been censored; and

(b) what decision has been taken by Government against those films which have already been imported to our country in the last two years?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF INFORMATION AND BROADCASTING (SHRI H. K. L. BHAGAT: (a) and (b) All films, whether Indian or foreign, including those imported by non-resident Indians, have to be certified for public exhibition by the Central Board of Film Certification as per the provisions of the Cinematograph Act, 1952, the Cinematograph (Certification) Rules, 1983 and the guidelines issued thereunder by Central Government.

The guidelines *inter alia* provide that the Central Board of Film Certification (CBFC) while certifying a film for pub-

lic exhibition will ensure that human sensibilities are not offended by vulgarity, obscenity and depravity; anti-social activities such as violence are not glorified or justified and pointless or avoidable scenes of violence, cruelty and horror are not shown. The Central Board of Film Certification has statutory powers to delete scenes which in their opinion do not conform to the Guidelines issued by the Government.

In view of the foregoing, it would not be correct to hold that films imported by NRI's and certified for public exhibition were soft porn films showing excessive violence.

No decision is required to be taken by the Government in respect of films certified for public exhibition by Central Board of Film Certification.

Allotment of Rice and Palmolein to Kerala

3347. SHRI N. E. BALARAM: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that the allotment of Rice and Palmolein to Kerala for the month of March this year has been cut by 20,000 tonnes and 500 tonnes respectively;

(b) if so, the reasons therefor;

(c) whether the Central Government have been requested by the State Government to restore the allotment of Rice to 1.45 lakh tonnes and that of Palmolein to 10,000 tonnes; and

(d) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D. L. BAITHA): (a) The allotment of rice and palmolein to Kerala under PDS for February and March, 1988 was as under:—

Month	Rice (lakh tonnes)	Palmolein* (Tonnes)
February, 88	1.35	5,700
March, 88	1.25	4,250

*Includes allocation under Small Packs Schemes.

(b) *Rice*: The allocations of rice to the various States/Union Territories including Kerala have been rationalised, keeping in view various factors such as the overall availability of stocks in the Central pool, relative needs of various States, availability in the open market, trends in offtake etc.

Palmolein: The allocations of imported edible oils to State Governments/Union Territories under PDS is adjusted according to availability and prices of edible oils in the open market.

(c) Yes, Sir.

(d) It has not been found possible to increase these allocations.

Conducting of LTC Tours by I.T.D.C.

3348. SHRI GURUDAS DAS GUPTA:
Will the Minister of TOURISM be pleased to state:

(a) whether it is a fact that ITDC has been conducting LTC Tours for sometime on commission basis in cooperation with private travel agencies which are mostly unapproved, unregistered and contrary to the guidelines issued by Government for this purpose;

(b) if so, what are the details thereof and the terms of running such LTC tours during 1986-87 by ITDC from its different stations throughout the country;

(c) the details of the stations from where the LTC Tours were organised by ITDC alongwith the buses hired by ITDC from the different Transport Agencies and vice-versa throughout the country together with the reasons for not conducting the LTC tours from Delhi where most of the Government offices are located; and

(d) whether any complaint was received about the fraudulent LTC Tours under the present arrangements, if so, what are the details thereof and the steps taken to check such irregularities and fixing up the responsibility on the erring officials, and the action taken, if any, so far?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI GIRIDHAR GOMANGO): (a) to (c) ITDC has been conducting LTC tours. In the event of non-availability of their own coaches, the same were hired by them from other transport operators with registered vehicles on ITDC tariff minus the Commission. During 1986-87 nearly 250 conducted tours were operated from Calcutta, Varanasi, Agra, Patna, Jaipur, Gwalior, Bombay, Bangalore and Delhi. ITDC did not give its coaches to any private operators on hire.

(d) In 1987 some complaints were received making allegations of collusion between ITDC officials and private tour operators at Agra for conducting fraudulent tours. The matter was investigated by the Vigilance Division of the Corporation. For making detailed investigations, the matter has been referred to the CBI and some of the officials have been transferred.

Corruption Comes against ITDC Officials

3349. SHRI GURUDAS DAS GUPTA:
Will the Minister of TOURISM be pleased to state:

(a) the number of cases pertaining to ITDC officials having instances of corruption, inefficiency, mis-use of official position, nepotism, favouritism, red-tapism etc. which have been brought to the notice of Government/Management of ITDC by Members of Parliament/Trade Unions during the Seventh Five Year Plan Period upto December, 1987; and

(b) the number of cases referred to CBI and also those dealt with by ITDC internally during the above period with brief summary of those cases where complaints/reports have been found without much substance/false and also those where action have been taken against the defaulting officials as on 31st December, 1987?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI GIRIDHAR GOMANGO): (a) and (b) 22 complaints made by the Members of